and regularly. Therefore, the states are not able to implement the works in favourable seasons.

The FCI is not supplying the foodgrains in the nearest places. At times, they want the B.D.Os to go out of the District to take foodgrains by which they have to incur much expenditure above that which is allowed for transport.

The FCI is not supplying good foodgrains at times. These foodgrains are being refused by the workers and the sponsors or contractors are put to a great loss.

The FCI is supplying foodgrains not to weight. There is much pilferages and the FCI authorities. though they take money from Department of Agriculture correctly. they are not delivering foodgrains to the correct weight. These defects in supply of foodgrains by FCI are causing many difficulties in implementing food for work schemes,

I, therefore, request the Government to rectify these defects and help the States in the implementation of the above schemes.

(v) REPORTED DEFISION OF BOMBAY DOORDARSHAN TO DISCONTINUE CERTAIN POPULAR PROGRAMMES.

DR. VASANT KUMAR PANDIT (Rajgarh): The sudden decision of Bombay Doordarshan to drop the popular series "Looking back, looking forward" run by the World famous sportsman and celebrity has caused great resentment to the T.V. aduience. Recently, it has been observed that Bombay Doordarshan has been recruiting and discarding popular artists without any valid reason. Even if the Doordarshan authorities wish to close a popular series, there should be some decency and decerum about it, particularly, when reputed persons run that series A ludden unceremonious closure of any T.V. item is bound to cause remorse and bitterness in the minds of many TV. fame, This was amply

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proved when the Bombay Doordarshan closed a popular series like "Phool Khile Gulshan". The Government should set some norms and pattern for such decisions pertaining to closure of a popular series.

Any clash of personalities should not be allowed to be reflected on the T.V. viewers The Government owes some valid explanation to the public why they have discontinued a serious run by celebrities and there should be some decent method to honour the artist before discontinuance of his series. The random behaviour of Bombay Doordarshan needs some curbs from the Government to prevent occurrence of such incidents in future.

(vi) REPORTED PROBLEMS OF INDIAN DOCTORS IN ALEGRIA AND IRAN.

SHRI K. SURYANARAYANA (Eluru): Mr. Chairman Sir, I would like to bring to the notice of the Government and the House the problems faced by our Indian Doctors in Algeria and Iran.

I have received a number of letters from these Doctors who have complained about their inability to repatriate even the agreed amount of 75 per cent of their salary to their same dependents in India. In the have also context their parents written to me about the inconvenience caused by the unhelpful attitude of the Governments of these countries I received complaints that even the officials of the Indian Embassies in these countries do not, however, extend their cooperation when approached by these helpless The Embassy authorities doctors. are said to be giving excuses of inadequate staff for not attending to the Indian Nationals.

Apart from these, the doctors had to cross many other obstancies. They had to go through some middlemen for their employment in the above

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[Shri K. Suryanarayana]

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mentioned countries. It is said that these middlemen have extracted large sums of money from the intending job-seekers and claim good connections in the Government circles.

I request the External Affairs Minister to take up through diplomatic channels the problems of Indian doctors in the Middle-Eastern countries and also order an enquiry into the activities of the middlemen in our country who are enticing Indian nationals for jobs abroad without ensuring suitable terms of employment.

(vii) WORKING OF TELEPHONES IN DELHI.

वी शिवनारायमं सरसुनिया (करौलवांग): अर्थापति थी, दिल्ली में टलीफ्रोन निरंतर खराब रहते हैं। प्राय यह निश्चित हो गया है कि यह टेकीफ्रोन जानवृक्ष कर बराव रखे जा रहे हैं। बुकानवारों झीर व्यापारियों ने परेकान हो कर मासिक 5 से 10 दपये तक देना स्वीकार कर सिये हैं और कोशिन यह चल रही है कि प्रत्येक व्यक्ति फीस देना प्रारम्भ कर दें।

कोई थी बहाना से कर टेलीफोन काटने के नोटिस विषे आते हैं और सब प्रकार के प्रमाण देने के बक्वाल जी यह टेलीफोन काट दिया जाता है। इस प्रकार की कई शिकायतें मेरे पास आयी हैं और टेलीफोन सब प्रक्रिया। पूरी होने के पक्ष-भी नहीं खोला जाता । सैने संक्री जी से पज लिखाकर भी टुर्ध्यवहार की घटना बतायी है। वरंग्सु कुछ जहीं निकला । मैं नहीं समझता कि इस ज्यबहार की उन्हें जानकारी न हो ।

मैने हेसीफोन कर के वहां के बांक्कारों के पास उलकी कहने पर इक व्यक्ति की लेखा । उसने कहा इसी तुमने एन० पी० से टेसीफोन करनाया, कल बंती को ते कर प्राम्नोगे, निकल बाजो मेरे क्सर से, करा लेता जो हुछ कराना हो । उसके दो किन परवातु मेरे घर पर इंस्टेक्टर भेव दिया कि तुम्हारा तेलीकोन विसयुव ही रहन है । यैने यह इटना झी राज्य मंझी सहादय की बता से झौर मंची की को जी तिख कर दिया । परन्तु फिर भी हुछ नहीं निकला ।

येन केन प्रकारण पहले तो नोटिंस बिमा बाता है। जिर पत तय करने के लिब प्रक्रिमा बुक होती है। वदि साझर नहीं माबी तो कनेकान काट दिया बाता है की बेराब रेखा जाता है।

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तव प्रकार प्रमाण देने के प्रमात की काटने के नोटिंस किये था रहे हैं। यहां कु यह टेजीज़ॉन उस स्वाम पर सब है धार उन्हीं के पांस बक रहे हैं जिन्होंने वह लगवावा जा। किए भी केनी-फ्रोन काट विये थाते हैं। यहां तक विल जुकता परे हुए हैं बताने के प्रवास जी काट विके पर्वे जिनमें से दो बला तक बी नहीं बयाये गवे हैं। इसी प्रकार की धतिरिवत जाइन प्रन्य नोयों को प्रत्य स्वान पर दी हुई हैं। वास्तव में हुरुपयोग हो रहा है, परन्तु तौवा तव हो गया वरावर वल रहे हैं एक दूरभाव येरे नाम पर पांच साल तक वणता रहा प्रौर पूरा बिस जुकता करवे के पत्र्यात भी काट दिया ग्रंची तक नहीं दिया जा रहा है जब कि जमानत निधि घौर एक चौवाई साल का घंग्रिम किराया इनके पास सब तक जया जहे । परन्तु उस समय इमरजेंसी थी, अब ती ऐसी

मेरे यहां दूरपाथ जब से लगा है लिख दिन में दो बार घीर कघी कघी तो कई दिन तक बराब रहता है, जब कि केवस हाई कोर्ट का स्पष्ट निर्देष है कि किसी भी दूरपाय को नोटिस का उत्तर प्राप्त होनें के बाद प्राप्तिट्रेमन के बिना नहीं कोटा जा सकता।....

PROF. P. G. MAVALANKAR (Gandhinagar): I rise on a point of order My point of order is this. My hon, friend is reading something in Hindi which I understand is a complaint about some telephone not working, or not in order, and also about excess bills. That is the complaint of the hon. Member of Parliament, our colleague.

MR. CHAIRMAN: But what is your point of order?

PROF. P. G. MAVALANKAR: My point of order is this. This matter of a telephone not working cannot be brought under Rule 377.

AN HON. MEMBER: It is also a matter of public importance.

PROF. P. G. MAVALANKAR: R can come under privilege or he can make some other submission what is the public interest involved? Various complaints are flood by many of us and we dont come up with individual completes. Otherwise we will flood this House with \$77 Sustained every day with all borts of individual completing all ignoreally do not give \$17. f do not

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